

ON 384195.

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 26.12.2002

Heard Shri B.N.Mohanty, Advocate for the Applicant and Shri P.K.Mishra, Addl.Standing Counsel for the Respondents/Railways. On consent of parties, this matter is taken up to-day for final disposal.

Non-payment of pension to the Applicant is the subject matter of challenge in this O.A. By virtue of interim order passed by this Tribunal on 9.8.1999, provisional pension, however, is being paid to the Applicant.

In the counter filed by the Respondents it has been fairly conceded that because of procedural delay, final pension could not be paid to the Applicant, and, therefore, provisional pension is being paid to him. No compelling reasons have been disclosed in the counter filed by the Respondents/Railways for non-payment of pension to the Applicant.

In the said premises, this O.A. is disposed of with direction to Respondents to settle and disburse final pension to the Applicant, along with differential arrears accrued thereon, within a period of three months from the date of receipt of copies of this order, if the same (final pension) has not been disbursed in the meantime.

The O.A. is accordingly allowed. No costs.

Send copies of this order to Respondents and free copies of this order be made available to the learned counsels of both sides.

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26/12/2002  
MEMBER (JUDICIAL)